

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

143(ND)/2013

IN THE MATTER OF:

Rochman Advertising and Marketing India Pvt.Ltd. & Ors.

....Applicant/petitioner

v.

M/s. Sharp Eye Advertising Pvt. Ltd.

....Respondent

Under Section 397-398.

Order delivered on 16.04.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member(Judicial)

Sh. S. K Mohapatra,

Hon'ble Member (Technical)

PRESENTS

For the Resolution Professional

:

Mr.Shakal Bhushan, Monish Panda,
Ms. Deepti Bhardwaj, Advs.

For the respondent

:

Mr. P. Nagesh, Ravi Parkash &
Dhruv Gupta, Advs.

ORDER

Ld. Counsel for the parties are present. As per the order passed on 16.05.2017, it is categorically mentioned that the main case be listed before the regular Bench being the Principal Bench. Hence, the matter be listed before the Principal Bench high on board.

List on 08th May, 2018.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)